

[Sh. S.B. Chavan]

then certainly the Government will try to interfere in the matter but so long as they are discharging the functions according to law I do not think we can take objection to this.

As regards the last point I did explain the position yesterday and also today. I do not think there is anything wrong in making bouncing of a cheque a penal offence. Ultimately it is for the court to take the decision and if the court is not satisfied I do not think in spite of the provision of the Act we can possibly do anything in the matter.

MR. DEPUTY SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted

MR. DEPUTY SPEAKER: Now we adjourn for Lunch to meet at 1410 hours.

13.09 hrs.

The Lok Sabha adjourned for Lunch till ten minutes past Fourteen of the clock.

The Lok Sabha re-assembled after Lunch at sixteen minutes past Fourteen of the Clock

[MR. DEPUTY SPEAKER *in the Chair*]

SUPPLEMENTARY DEMANDS FOR GRANTS (TAMIL NADU), 1988-89

[*English*]

MR. DEPUTY SPEAKER: We will now take up Agenda Item No. 13, discussion and voting on the Supplementary Demands for Grants in respect of the Budget for the State of Tamil Nadu for 1988-89.

Motion moved:

"That the Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of Tamil Nadu to defray the charges that will come in course of payment during the financial year ending the 31st day of March, 1989 in respect of heads of demands entered in the second column thereof against:—

Demand Nos. 4, 9, 11, 13, 15, 17 to 21, 23, 26, 28 to 31, 35 to 39, 41 to 43, 47 to 49, 51 to 53, 55 56, 58 and 59."

Shri N.V.N. Somu.

Supplementary Demands for Grants (Tamil Nadu) 1988-89 submitted to the Vote of the Lok Sabha

No. of Demand	Name of Demand	Amount of Demand for Grant submitted to the Vote of the House	
		Revenue Rs.	Capital Rs.
1	2	3	4
4.	General Sales Tax and Other Taxes and Duties-Administration.	23,74,000	—
9.	Head of State, Ministers and Headquarters staff	7,24,000	—

1	2	3	4
11.	District Administration	10,91,000	—
13.	Administration of Justice	2,92,000	—
15.	Police	30,000	—
17.	Education	26,54,46,000	—
18.	Medical	47,74,000	—
19.	Public Health	27,70,000	—
20.	Agriculture	6,81,70,000	—
21.	Fisheries	45,00,000	—
23.	Co-operation	45,19,000	—
26.	Handlooms and Textiles	1,66,92,000	—
28.	Community Development Projects and Municipal Administration	27,17,37,000	—
29.	Labour including Factories	5,80,000	—
30.	Social Welfare	27,84,000	—
31.	Welfare of the Scheduled Tribes and Castes, etc.	2,08,59,000	—
35.	Civil Supplies	10,00,00,000	—
36.	Irrigation	1,44,00,000	—
37.	Public Works-Buildings	7,06,000	—
38.	Public Works-Establishment and Tools and Plant	1,85,000	—
39.	Roads and Bridges	75,58,000	—
41.	Relief on account of Natural Calamities	1,50,57,000	—
42.	Pensions and Other Retirement Benefits	40,69,000	—
43.	Miscellaneous	45,99,97,000	—
47.	Information, Tourism and Film Tech- nology	10,35,000	—

1	2	3	4
48.	Rural Industries	78,34,000	—
49.	Water Supply	6,21,76,000	—
51.	Capital Outlay on Industrial Development	—	4,15,83,000
52.	Capital Outlay on Irrigation	—	3,83,00,000
53.	Capital Outlay on Public Works-Buildings	—	31,95,000
55.	Capital Outlay on Road Transport Services and Shipping	—	75,00,000
56.	Capital Outlay on Forests	—	11,00,000
58.	Miscellaneous Capital Outlay	—	3,17,60,000
59.	Loans and Advances by the State Government	—	10,25,07,000

[*Translation*]

SHRI N.V.N. SOMU (Madras North): Hon. Deputy Speaker, Sir, I thank you very much for providing me this opportunity of opening the discussion on the second supplementary demands for grants for Tamil Nadu for 1988-89.

This Hon. Minister is before the House with a demand for Rs. 419 crores. This occasion warrants to have a serious discussion on the Government's pattern of spending of public money. Every time we ask this question whether public money is being spent properly, everytime the answer is no. I am extremely sorry to point out that on every visit of the Prime Minister to Tamil Nadu, more than 10 crores are being spent. He has visited the State 7 times so far. More than 70 crores have been spent on his visits. How is this huge expenditure going to be adjusted. Besides, this gasping expenditure, one must not miss to note the tremendous misuse of official machinery of the

State on every such visit of the Prime Minister. To cite an example, the services of the police personnel were misused for the rally of the Congress party some three days back.

Let me quote what the newspapers had to say about this. "A large number of policemen wore khadi shirts and dhoties and participated in the Congress (I) rally". (*Interruptions*).

*SHRI R. JEEVARATHINAM (Arakkonam): Only Congressmen appeared in khadi dress. We did not make policemen wear khadi dress.

*SHRI N.V.N. SOMU: Sir, I am quoting from what appeared in the neutral newspapers. The members have got the opportunity and they can refute it. "A large number of policemen wore khadi shirts and dhoties and participated in the Congress (I) rally as party workers. When Prime Minister Rajiv Gandhi arrived at the dais, the crowds were stunned for a minute. The Policemen in uniform

started regulating the crowds. Alongwith the policemen in uniform, the policemen in khadi dress also joined in regulating the crowd. The crowds started a wordy duel with the policemen in khadi dress on the question, how the persons in khadi dress could join the police in khaki dress in beating them. The higher police authorities rushed to the area. The policemen in khadi dress saluted the senior police officials. The senior police officials quickly understood the whole problem and somehow managed the situation". This is how policemen are being misused for Congress functions and rallies. (*Interruptions*)

But, the Hon. former Chief Minister of Tamil Nadu is not having police protection. Let us not give this matter a party tilt. But I am constrained to point out that a renowned Tamil leader, a former Chief Minister is not being provided with adequate police protection. Not only this, let me quote again:—

"Under duress from the senior officials, we procured 75 buses for the rally, and we lost the collection for two full days, laments the bus owners." — Malai Murasu.

Therefore, Sir, this Congress party can take out rallies only by misusing the official machinery. TV is also not spared. It is being fully misused. The September 17 National Front rally was shown on TV for only one minute though it outnumbered the Congress (I) rally which was covered on TV for more than 10 minutes. This is nothing but blatant misuse of mass media. Not only that. For erecting huge pandals for the purpose of Rajiv Gandhi's visit, the authorities disturbed civic amenities and even the Mahatma Gandhi statue was not spared. Mahatma Gandhi's hands and legs were bound with some material and these Congressmen committed intolerable dishonour on the Father of this Nation. You are displaying this election pyrotechniques by dissipating the public funds.

The Governor continues to give promises without fulfilling even one. The Gover-

nor announced that an aromatic industry at a cost of Rs. 840 crores would be started in MRL. He announced that the industry would absorb first 1930 persons and then 600 persons and finally 20000 persons in employment. He also announced that the project would be inaugurated by the Prime Minister at an official function on his visit to the State on 28th last month. Since Manali falls in North Madras Constituency, I was called to participate in the function. They also requested me to speak very shortly and I also condescended. Parliament session was on. Since the Prime Minister, was visiting my Constituency, I felt it my duty to be present on the occasion. Invitations were also printed. But suddenly they said the function has been cancelled. They said the Prime Minister had no time. The Prime Minister visited the city on 28th. He spent 3 hours in the Congress (I) rally. He spoke at a public meeting. He performed all his duties diligently as a Congress President. He, however, failed to discharge his duties as a Prime Minister. He failed to perform the duty of his office to inaugurate an industry which would in turn provide employment opportunities for 20000 persons. I learnt that instead of emplaning at 8 PM he emplaned only at 11 PM that day. He could spend three hours for the Congress rally. He found no time to start an industry in which the interests of 20000 citizens were at stake. He could not spare 20 minutes for that. I feel extremely sorry for that. That too the Prime Minister is not able to keep appointment for a function announced by the Governor. This is the condition of the Governor's rule. Now I learn that the aromatic industry is going to be entrusted to a private entrepreneur. If this turns out to be true, not only the residents of North Madras but the whole of Madras will rise against this capitalistic move. This aromatic industry should not be entrusted to any private entrepreneur but should be run by the Govt. itself. Hon. Minister must take this warning.

Now they have announced the setting up of the Koodangulam Nuclear power plant. I welcome the industrial development in the State. But the Govt. must set up the nuclear

[Sh. N.Y.N. Somu]

power plant after taking into consideration the public alarm about its possible dangers in case of leak etc. and also after providing all safeguards. It is reported that in case of any disaster in the plant that would lead to huge loss of human lives and plant and animal life is also endangered. 'Dinamani' has written an editorial about this. I quote:—

"The agreement arrived at between the Prime Minister and the Russians over setting up of a big nuclear power plant in Koodangulam in Trinelveli on concessional credit terms is a matter of controversy. In an environment where fresh setting up of nuclear plants is looked at with disfavour all over the world, the decision of Indian authorities to set up this plant and the agreement of Russia to assist in the venture are regrettable. Though Russians have promised to provide all the safeguards to the plant, it is again doubtful whether these safeguards would be adequate. The agreement also says that the Indian should receive enriched uranium from Russia and ship back the resultant plutonium. One would shudder to think the deleterious effects of plutonium leakage on account of any mishap while it is transported from Trinelveli to Madras port or Tuticorin Port. The stark truth about these mishaps, that may happen while plutonium is transported from the plant to the Madras or Tuticorin Ports by vehicles has not been told to the public and the public are constantly kept under dark. The public has also not been explained why Russia seeks to get back the plutonium instead of burying under the ground. Because plutonium is a vital element for production of nuclear weapons. So the Russians want to take the full advantage of this agreement by making the Indians take the enriched uranium and asking them to return the plutonium at an high transportation cost for producing nuclear weapons.

Whether this agreement is at all re-

?"

This is the question that has been asked by the 'Dena Mani' Newspaper. Therefore the Government must give serious consideration to this News Report and must act with prudence. The public should be assured that their lives and their environs would not be put to danger.

The Hon'ble Minister is now asking for money for providing drinking water to the Madras city. He says that the money is required for providing water by lorries and trucks. For the past three years and for a long time, I had been highlighting the plight of the Madras city residents for drinking water. Day and night people stand in queues. Students, children, women, old men and women all stand in the queue till midnight for a bucketful of water. This is the condition of the city. So many times we had drawn the attention of the Hon. Minister. I would like to know from the Hon. Minister and the Government which is seeking further funds, what action the Governor has taken to provide drinking water to the Madras city on a permanent basis? Why Telugu-Ganga scheme could not be implemented quickly? More than 60 crores have been spent on the project. Today the Governor is ruling the State. He is the representative of the State. He is also the representative of the Centre. He is the song and he is the drama. Two roles in one. Whom to blame then? He is the State Govt. and he is the Central Govt. Still then why is the delay? If he is unable to resolve this crisis even, this drinking water problem, then why the Prime Minister is praising the Governor's rule? If the Governor who is unable to resolve the simple drinking water problem over the past ten months, despite the fact that he represents both the State and the Centre, why should he be praised? I do not know the reasons. In that case, let us impose President's rule all over India so that we will have a praiseworthy President's rule all over India. The Governor who is not able to solve the drinking water problem in the capital of the State, what would he do to solve other pressing problems. For that, you want further funds of Rs. 419 crores. Is this required?

Now for the Madras Corporation, the

Minister demands Rs. 5 crores and 45 lakhs for roads and bridges. Let me ask a question. Over these 10 months of Governors rule, how many roads were constructed? How many road were repaired? Not even one. Road lights do not burn all the year. Garbage is accumulating. Sewers are not cleaned. The purpose of pointing all these out is that this Govt. is only interested in making announcements on paper.

The workers are undergoing untold ordeals during this Governor's rule. When the workers in Madras Fertilizers Limited in Manali resort to strike for ventilating their genuine grievances the Government under the Government is brutally attacking the workers. Cycles, Motorcycles and scooters are being smashed to pieces. This crack-down on workers is going to recoil. The Metal Box company in Tondiarpet is closed for the past 10 months. The Governor has not taken any steps to open this company. It is turning a Nelson's eye to the workers problem. The English Electricals company in Pallavaram is also closed. The Standard Motors company is also in crisis. The Typewriter Halda factory in Gaiindy is also closed. These are the creations of the Governor's rule. This is the situation which is going to be the gifted legacy of the Govt. that would come to power after elections. The fishermen face serious problems out of sea erosion. The Fisherman venture into sea risking their lives to eke out their livelihood and sea erosion would wipe out their very population from the shores. I also wrote a letter to the Hon. Prime Minister about this. I also mentioned this in my speech when opportunity came. But the Govt. is yet to give a response.

In 1947 we got freedom. Over the 40 years, this Congress which has ruled this country as its freedom has only led the country to a disastrous dead end. The external debt of the country at present stands at Rs. 54,817 crores. The Internal debt is a whooping figure of Rs. 99,520 crores. The annual interest charges on these loans alone amounts to Rs. 1610 crores. At this rate, within another few years, 1 kilo of Dal will sell at Rs. 30; a kilo of sugar

will sell at Rs. 25; a kilo of Dalda will sell at Rs. 110 and a kilo of tea dust at 70 Rs.; 1 litre of kerosene will sell at Rs. 8 and petrol at Rs. 25 per litre. These persons who had continuously mismanaged the economy who failed to contain prices and who have taken this country to the debt trap are now asking for Rs. 419 crores as further funds. I do not know the reason. These congressmen cannot do anything better than what they had been doing all these 40 years of putting into jeopardy the interests of this nation.

With these words, I conclude.

[English]

SHRI S. SINGARAVADIVEL (Thanjavur): Mr. Deputy-Speaker, I rise to support the Supplementary Demands for Grants for the State of Tamil Nadu for the year 1988-89. It involves an additional expenditure of Rs. 419.36 crores. It covers almost all areas. It covers agriculture, irrigation, transport, rural development and Harijan upliftment. All the items found in the demands are important items. I may refer to some of the items.

In Tamil Nadu the teaching staff of the colleges, private and Government, were demanding the scales of pay recommended by the University Grants Commission. During the President's Rule it has been accepted and the Government has come forward to give the scales prescribed and recommended by the University Grants Commission. For that, a sum of Rs. 15.92 crores is sought in these demands. Then, for the NREP scheme an additional sum of Rs. 20.90 crores is sought. You know that it intends to generate employment to rural poor and to create assets at the national level. So, we welcome this and the additional provision of Rs. 20.90 crores for the purpose under NREP, for the development of the State.

There was an outstanding to the tune of Rs. 46 crores from the repatriates from Vietnam, Burma and Sri Lanka. These outstandings could not be recovered from the

[Sh. S. Singaravadivel]

poor repatriates. The amount was given by the State Government to assist them for rehabilitation. So, considering the problems of the repatriates, this sum has been written off. For that a sum of Rs. 46 crores is sought for in this Demand.

You are aware that during the Governor's Rule the government employees went on strike on various demands. One of their main demands was that they should be given salary on par with the salary of the employees of the Government of India. The State Government gave them an interim relief of Rs. 70/- per month to all employees, and set up a Pay Commission to submit its report to solve their problems.

Sir, during this period, various measures have been taken for the development of the State, which had led to this Additional Supplementary Demands for Grants.

All the items found here are important and also in the interest and welfare of the State. I may refer to the assurances and promises made at the time of the Budget presented here for Tamil Nadu 1988-89 in this august House. Various welfare measures were announced.

My friend Shri Somu said that during the Governor's Rule, no welfare measure is implemented. Various welfare measures such as Fire Proof Houses for Harijans to the extent of 8000 houses under Kamaraj Housing Scheme were announced. In most of the places, the houses have been constructed and given to the Harijans in Tamil Nadu. The other houses are to be completed shortly. Then, it was announced that all the women who are entitled to old age pension and who are in the waiting list will be given old age pension. That also has been implemented. Like this various welfare measures have been implemented in the State during the Governor's Rule.

Then, at the time of the presentation of the Budget, it was said that the Government

will take every step to tone up the administration. We find a lot of progress in this regard. There is a lot of change and the administration is coming up to the expectation. I can quote one example to show how efficient is the administration in Tamil Nadu. Sir, in Tamil Nadu we are having partial prohibition. The Tamil Nadu State Marketing Corporation gets the liquor, Indian made foreign liquor, and sells it to the retailer shops under licence. This year, they have saved to the extent of Rs. 24 crores in the purchase. They have negotiated with the manufacturers and got the price reduced and by this way, they have saved Rs. 24 crores. It shows the efficient negotiation. It shows the ability and the care the Government has taken in the administration. This one instance alone will show how much money has been wasted earlier.

It is not true to say that the administration is not taking interest in the welfare of the people.

During the Governor's Rule, various concessions have been announced to industries. It has helped the industries to develop and also the consumers in getting the benefits.

Sir, my friend has said that the Government has not given any project. During the Budget discussion, many Members of Parliament from Tamil Nadu requested the Government of India to give them major projects. Now, Koodamangalam Nuclear Power Plant has been given to Tamil Nadu. It is to be set up in Tirunelveli. My friend, Mr. Somu, has said that the Government should take care in seeing that it is not dangerous to the habitants of that locality. The Government has already clarified that care has already been taken and there is no need for any alarm. If the power plant is set up in Tamil Nadu, that will solve the power problem there and it will go a long way in the development of industries there.

Mr. Somu referred to the aromatic industry. That has been cleared and that is to be set up in Manali in Madras. My friend has

alleged that Prime Minister did not find time to lay the foundation stone of that industry. The Prime Minister himself has said that some formalities have yet to be complied with. That is why, the function was postponed. Now the foundation stone will be laid very shortly. Therefore, there is no truth in his saying that because of something else it has been postponed. I thank the Prime Minister and the Government of India for having given Tamil Nadu such a huge project.

The problems of the agriculturists are, to a certain extent, solved by the Government. But still they are not happy. They feel that the prices given for their produce are not remunerative. In Thanjavur District where there is monopoly procurement the farmers are getting only support prices plus an incentive of Rs. 35 per quintal given by the State Government. I request the Government to enhance this incentive from Rs. 35/- to Rs. 50/- per quintal. Likewise, the price that they are getting for sugarcane is not remunerative. They expect at least Rs. 300/- per tonne.

The major problem of farmers in Tamil Nadu particularly in Cauvery Delta is the Cauvery dispute. Because of this, they are not getting due share of water for the last 14 years. Because of this water problem, they have to give up one or two crops every year. Nowadays, for a single crop they have to face lot of problems. This year they could raise only one crop. I understand that water is available in Mettur Dam. But it is good only for 20 or 25 days. But the farmers in the Delta need water for at least two months to raise their crops. I request the Government of India to make use of their goods offices to get sufficient water and thus save the crops in Tamil Nadu. And it should take every step to find out a permanent solution to this problem. During the last 14 years several rounds of talks have been held but without any result. The Tamil Nadu Government has approached the Government of India to refer the matter to the time-bound tribunal. The farmers have also approached the Supreme

Court to direct Government of India for the same. Any further delay will cause enormous hardship to the farmers and the Government of India should take immediate steps to refer the matter to the tribunal.

We expect some more industries from Government of India. One such industry is the oil refinery in the Cauvery basin. In my district in the Cauvery basin, 8 wells are producing oil and natural gas. The oil taken out from these wells is taken to Madras for refining. The people of that locality request the Government to establish a refinery in Thanjavur District itself.

I understand that there is a proposal to set up a refinery in Thanjavur district in Cauvery Basin. I request the Government to establish it there.

I submit that in many of the districts, there are no National Highways. Thanjavur is one such district. There is a road between Nagapatinam and Cudanoor, called Nagapatinam-Cudanoor road. It passes through various districts. That road may be declared as a National Highway and steps may be taken to fulfil the desire of the people.

I would like to answer some of the points raised by Mr. Somu. He said that during the Prime Minister's visit, several crores of rupees have been spent on his visit. As a Prime Minister, he goes to various States and the expenses for his protection and other privileges are met by the Government. So, there is nothing wrong in spending some amount on the visit of the Prime Minister. Then, he said that police people with khaki dress were found in the rally. The rally was massive, it has been accepted by all. It has shaken the Opposition. That is why he is finding out some cause to belittle the rally. About ten lakhs of people participated in the rally.

SHRI N.V.N. SOMU: Thirty lakhs of people participated in the National Front rally.

SHRI S. SINGARAVADIVEL: How many police people are there in Tamil Nadu, I do not know. I do not know what is the strength of the police in Tamil Nadu. The rally was of more than ten lakhs of people and how many police people are there in Tamil Nadu? So, it is only a wrong thing to say that police people were used. He also said that there was misuse of power. It is also incorrect to say that bus operators were forced to give their buses. I deny emphatically the allegation made by my friend, Mr. Somu.

About water supply, he said that even now the President is taking steps to take drinking water to people in Madras. Sir, they were in power for ten years. They announced a project known as Veeranam Project. They had spent a lot of money on that. Crores of rupees were just wasted on that and than it had been given up. So, they failed to solve the water problem in Madras when they were in power for ten years. The Government which came after that also did not solve that problem. Now the Government is taking all steps to sort out the problem. One of the methods is that interim relief should be given. So, there is nothing wrong in using lorries for taking water. What they failed to do, the Government is now trying to rectify. With these words, I conclude.

[*Translation*]

***SHRI R. JEEVARATHINAM** (Arakkonam): Hon'ble Deputy Speaker Sir, I rise to support the supplementary demands for Grants relating to the State of Tamil Nadu. The Minister is seeking a grant of 417 crores. 2 crores and 14 lakhs have been asked for appointing a second teacher in one teacher school. I would like to say with pride that the one teacher schools were created by late Hon. I Kamraj. I was also a member of the Legislative Assembly of the state and during the 20 years of the dravidian parties rule the Governments did not think of even appointing a second teacher in those one-teacher schools and now the Congress Party under the Governor's regime is think-

ing of appointing a second teacher in the one teacher schools. But I would also like to invite the attention of the Hon. Minister to the pathetic conditions of the school. Many of the Schools do not have proper building facilities. Many of them are in a crumbled state. Walls have collapsed; there are no roofs, particularly in my constituency in Cheyyar District, Many of the Schools do not have proper buildings. I visited many of the villages in that district. Children stand under trees and then listen to the teachings. Today's children are tomorrows progeny. In this way, unless we educate the children properly under standard conditions I do not think we can procreate a qualitative progeny.

Next is about the increase of salaries of the College teachers. I welcome the increase in the salaries of college teachers. However, in many of the colleges run by private individuals, the college teacher do not get salary as per UGC's recommendations. The Government itself should be able to distribute the salaries to the private college teachers. Such a scheme must be worked out. The private colleges get money from the Government and distribute the salaries to the teachers at a low rates.

I welcome the provision of free notebooks to Scheduled Castes and Scheduled Tribes children. I request the Government to extend this facility to economically weaker sections of the society also. I also welcome the transportation of water in Madras city by lorries and trucks. Hon'ble friend Shri Somu raised certain points which were promptly replied by Hon'ble friend from our side Shri Singara Vadivelu.

3.80 crores have been allocated for the Tamil Nadu Industrial Development Corporation. I request that Industrial Development Council should be formed in every assembly Constituency. Hon'ble Governor should examine the possibility of setting up of these industrial Development Councils in the Assembly Constituencies. They would play a vital role in the Industrial Development of the

*Translation of the speech Originally delivered in Tamil.

respective areas. Particularly in my Constituency in Pallipattu area such a Council should be set up. That is an industrially backward area.

Yesterday also while speaking on the Banking Laws (Amendment) Bills I drew the attention of the Minister of Finance to resume the industrial subsidy being provided to industries that are set up in industrially backward areas which has been temporarily stopped. If you do not resume providing industrial subsidy then Tamil Nadu will lag behind in the Industrial Development. Hon. Minister may kindly examine this point also.

Hon'ble Somu alleged that we made policemen wear Khadi dress and also asked them to participate in Congress Rally. We did not do that. We have many party workers with us. Those party workers are ever ready to wear the Khadi dress as a national simplicity symbol. Only they swelled the crowds on the day of the rally and the policemen regulated the crowds. Hon'ble Somu has forgotten a fact. His leader Karunanidhi was the Chief Minister then. At that time Dr. M.G.R. parted ways with the DMK leader and crowds used to throng the meetings addressed by the Cine star Dr. M.G.R. Public did not gather at the meetings addressed by the DMK leader. And what did the DMK leader do? He made all the policemen to come in mufti, and attend the meetings he addressed. Truck loads of policemen in mufti were transported to the sites of the meetings addressed by the DMK Leader. That was the fact. (*Interruptions*)

Perhaps you are reminded of your own feats when you try to attribute such motives to us. (*Interruptions*)

"Do not quote from that Newspaper. "Malai Murasu" is your Newspaper. We do not rely on that.

Sir, this is Tamil Nadu Budget. Let me speak for some more time. Hon'ble Prime Minister Shri Rajiv Gandhi is the incarnation of Lord Krishna and Shri G.K. Moopnar is the incarnation of Arjuna. Both have come in this

world to obliterate Adharma from the face of Tamil Nadu. Bharti sang decades ago:—

"Birds Chirped;
drums were beaten.
Conch shells blew aloud;
Even venomous serpents hissed
with the thirst for freedom; and
On streets rallied the people
in their struggle for freedom."

In the same way as Bharati sang the people of Tamil Nadu came out of their homes leaving their problems behind to attend the 28th Rally to make successful the efforts of Lord Krishna and Arjuna. The Oceanic assembly of people demonstrated their faith in the Congress Party and their determination to return it to power in Tamil Nadu.

Now let me refer to the Seven Party Rally in Madras City on September 17, Perhaps Bharati also sang about this drama, enacted by this seven party alliance

"O parakeet, they will
get together,
talking high in air,
they have no commitment
and every day relapse into oblivion
about the very purpose (for which they
assembled)"

Likewise partners of the Front had assembled and that was an alliance without any purpose. They talked without any principle and they have forgotten about the very purpose for which they have assembled. One of the partner is a Hindi fanatic and another one is a staunch supporter of Tamil language. One person is an adept in malpractices. Even the High Court has indicated that person as a corrupt person. Now they want to mingle into one and want to form an unified front. Look at this unholy alliance. They do not bother about the people; they do not bother about the needs of the public. Their object is to defame Rajiv Gandhi and to defile the very system on which our democracy is functioning. Let them make any number of allegations against our Hon.

[Sh. R. Jeevarathinam]

Prime Minister. Let them shoot any number of arrows on Lord Krishna who is our Rajiv Gandhi but all arrows will go down to the earth and will not affect him.

I would like to say a small matter and then conclude. The DMK Members and particularly friend Shri Somu used to clamour that military intervention in Sri Lanka was necessary. They said the military should immediately be sent to Sri Lanka. Now to whom the Indian army should be sent? To the Sri Lanka President? To the people of Sri Lanka. What for? There must be some purpose. Now the Indian Peace Keeping Force have landed in Sri Lanka for the purpose of implementing the Indo-Sri Lanka accord. In the task of maintaining peace in the island many of our soldiers have laid their lives. That was a great sacrifice but the DMK leaders have not shed even a drop of tear for them; Now they are saying, the military should be withdrawn from the island. What a funny proposition? Bharati sang hundred years ago:—

"O, Parakeet, Shameless persons,
don't sympathise even
with own brothers at sufferings".

All these three songs which I quoted from Bharati absolutely fit in the DMK's wrong propaganda about the Congress and Sri Lanka accord.

The Tamil Nadu Govt. has started a scheme of paying pension to 'Oduvars' who have retired from the service of Shiva temples in Tamil Nadu. This scheme is widely welcomed. 'Oduvars' who do the noblest duty of speaking Tamil through the ecstatic music deserve this. The Hindu Religious Endowment Administrators both Shiva and Vaishnava temples. But the scheme of pension is being made applicable only to 'Oduvars' of the Shiva temples. I appeal to the Govt. to extend this scheme to 'Athyabaghars' of the Vaishnava temples who also spread Tamil through recitation of

holy hymns and kirtans. Hon. Minister may please consider this.

Hon. Member Shri Somu also referred to the Koodangulam nuclear power project. He is a labour leader and he must not obstruct the setting of the plant which would give employment to many persons. The decision was taken some three years ago and this plant should be set up without any further delay.

With these words, I conclude.

15.00 hrs.

[English]

SHRI VIJAYA KUMAR RAJU (Narasapur): Mr. Deputy-Speaker, today we are discussing the Supplementary Demands of Grants of expenditure of the Government of Tamil Nadu for Rs. 419.36 crores. In this connection, I want to say something about the welfare schemes. This Presidentially ruled Government has not brought any new welfare scheme in the Budget. The previous MGR Government had introduced many schemes like the mid-day nutrition meal scheme, rural electrification scheme, rural water supply schemes and supplied dhotis freely to the poor and sanctioned old age and widow pensions and so on.

There are still many schemes like Sethu Samudram, East Coast Road, Buckingham Canal Scheme and Hydrofoil Schemes which are pending implementation for more than 20 years but they have not been even mentioned at all in the Budget. Nothing has been said about the major projects like the Telugu-Ganga and the Kaveri Projects.

Since 1984, this Telugu-Ganga Project has not been cleared by the Central Government. In that year 1984, the then Prime Minister, Madam Indira Gandhi, herself gave Rs. 30 crores to our Chief Minister Shri N.T. Rama Rao on behalf of the Chief Minister of Tamil Nadu, Shri M.G. Ramachandran, in the presence of many VIPs at a function in Madras. But even after the coming into

power of Shri Rajiv Gandhi, no action has been taken so far and that Project has not yet been cleared. It is an important project to give drinking water to Madras city and the people of Tamil Nadu are suffering miserably for want of drinking water.

From the last 20 years, the Tamil Nadu Government is asking the Governments of Karnataka, Kerala and the Central Government to provide irrigation facilities from Cauvery river but it has not been done so far and not even a Tribunal has been contemplated to solve this inter-State water dispute. In 1968, when Shri Karunanidhi was the PWD Minister, he discussed the matter with Shri Virendra Patil, the then Congress Chief Minister of Karnataka in the presence of Dr. K.L. Rao, the then Union Irrigation Minister, but the problem was not solved. Later on, after seven years, in 1975, once again this subject has been taken up and it was discussed with the then Chief Minister of Karnataka Mr. Devraj Urs and Shri Achuta Menon of Kerala and the then Chief Minister Shri Karunanidhi but it has not been solved so far. They have been trying to solve this problem for the last 20 years. They are requesting the Central Government to interfere in the matter and to give the share of water to Tamil Nadu for their irrigation facilities. In his latest speech in Madras, the Prime Minister made two points. One of the points is regarding Cauvery Water. He has expressed his opinion that Shri Karunanidhi has joined hands with the Janata Government in Karnataka one of the constituents of the Seven Party alliance of the National Front — whereas the very same Karnataka Government now in office is not prepared to solve the Cauvery Water dispute. This is a most unfortunate thing. This water dispute has to be solved by our hon. Prime Minister and he should not speak in such an irresponsible manner. There is no link. He only wants to politicise the issue. For the purpose of winning the elections, he is talking like that.

Further, he has said that Shri Moopanar is a great man like Shri Kamaraj Nadar. His intention is to make Shri Moopanar as the

future Chief Minister of Tamil Nadu. He is thinking on those lines. In this connection, I want to point out one thing. The fact of the matter is that Shri Moopanar was never elected by the people of Tamil Nadu either as a MLA or a Member of Parliament (Lok Sabha) till todate. But the Prime Minister is encouraging such a person to be the future leader of Tamil Nadu.

Sir, let us take up the period from 1947 to 1987. In the last 40 years, Tamil Nadu was ruled by Chief Ministers like Shri Rajagopalachari, Shri T. Prakasam, Shri Omandur Ramaswamy Reddiyar, Shri Kumaraswamy Raja, Shri Kamaraj Nadar and Shri Bhakthavatehalam. Shri C. Subramaniam was also a Minister of Tamil Nadu during that period. Later on Shri Annadurai, Dr Karunanidhi and Dr. M.G. Ramachandran ruled the State of Tamil Nadu. They are popular leaders. Therefore, if our hon. Prime Minister desires to bring a great leader to rule that State, he should introduce leaders like Kamaraj etc. I have already mentioned about the great leaders who ruled that State. Therefore, our hon. Prime Minister has to take note of this fact.

Sir, with these words, I conclude. I am very much thankful to you for giving me this opportunity.

[Translation]

*SHRI C.K. KUPPUSWAMY (Coimbatore): Hon'ble Deputy Speaker, Sir, I would like to speak a few words in support of the Supplementary Demands for Grants in respect of the State of Tamil Nadu. Hon'ble friend Shri Somu said that nearly 10 crores are being spent on every visit of the Prime Minister to the State. I would like to remind the Hon. Member when a Prime Minister of a country visits a State it is the duty of the State to provide protection to the Prime Minister and the simple fact should be known to our Hon. friend. Perhaps he has said it for the purpose of making politics out of it. Suppose the Hon'ble Prime Minister is in alliance with the party to which Shri Somu

[Shri C.K. Kuppuswamy]

belongs, he would have made out the slogan "Welcome the grand son of Nehru; establish a stable Government in the State". Why I am saying this is that the Hon'ble Member and his leader would speak anything and would go to any extent simply for the purpose of acquiring power in the state. He has also alleged that in the Congress Rally which we held recently, policemen were asked to wear Khadi dress to participate in the rally. But I would like to tell him that we do not follow such cheap tactics. These tactics were followed by the D.M.K. party men themselves. Let me tell an example. It was a time when the D.M.K. leader Shri Karunanidhi and the Hon. former Chief Minister and the M.G.R. parted ways. In Paramatty Vellore when the D.M.K. leader sought to address a public meeting the police informed that public were not in favour of attending the meeting. The D.M.K. Leader persisted and ordered that all the policemen in the Salem District should attend the meeting in red and black attire. So that was the cheap tactics adopted by Shri Karunanidhi. Perhaps Somu may not be aware of it, but this organisation will not follow such tactics. This is an organisation which fought for the freedom of this country and it will keep its honour.

During the 10 months of the Governor rule in Tamil Nadu law and order has been maintained. Let me not narrate what happened during the twenty years of their rule. What about Auto Shanker? What about the liquor barons who violated the prohibition laws. They have been brought to their heels during the Governor's regime. The police are doing a commendable job in maintaining law and order in the State during the Governor's rule. In Coimbatore for a long time one cannot safely travel in a bus because of the pick-pocket problem. I had also been telling when the other parties were in rule for the past four years that this menace should be checked but nobody took action against the offenders. But today during the Governor's rule you can safely travel in the bus in the city of Coimbatore. So the rule of the Governor for the past ten months has

excelled the rule of the other parties for more than hundred months. For this we must praise the police. They are efficiently discharging their duties.

Next is our farmers problem. During the twenty years of the Dravidian rule the farmers asked for an increase in the milk price. They asked for remunerative price for the milk and today during the Governor's rule it has been increased and the farmers problem has been solved. But when the D.M.K. was in rule they asked for a one paise increase but the D.M.K. leader refused and 40 farmers were shot dead. The farmers are happy today because of the increase in the milk price. For sugarcane also remunerative prices have been fixed. During the Dravidian rule there was loot and plunder in the civil supplies Department. The palm oil quota allocated from the centre vanished from the ration shops. Today there is more than sufficient quantity of palm oil and other essential items available in ration shops. This we can see with our own eyes. Hon. friend Shri Somu also knows this. But he will not tell all these good things about the Governor's rule. He will only highlight the petty failures. Even the "Dina Mani" Newspaper has praised the Governor's rule.

For a long time more than 42 mills all over the State, including seventeen mills in Coimbatore alone, were closed. No steps were taken to reopen the mills. There were industrial rallies from Coimbatore to Fort in Madras demanding the opening of the sick mills but the Govt. was unmoved. But during the Governor's rule for the past 10 months all the 17 mills in Coimbatore are proposed to be reopened. Hon'ble friend Shri Somu is also a labour leader and he must not fail to recognise these facts. When I represented so many times in this august House no action was taken on this matter. But only in the Governor's rule, action has been taken to reopen the sick mills.

The construction of north Coimbatore railway bridge was a long pending project. The D.M.K. Government did not execute the project for various reasons. Now during the

Governor's rule at a cost of Rs. 8 crores the foundation stone for the project has been laid. In 1983, the second stage of Tirupur Water Project was started. Now during the Governor's rule 16 crores have been spent on this project for executing it. In the same way the work regarding the expansion of the aerodrome in Coimbatore has also been taken up at a cost of Rs. 6 crores and 35 lakhs and the same is proposed. It is to be inaugurated in January next. This is a happy news. Hon'ble Deputy Speaker, Please give me some more time. This is an important matter and this is an opportunity for me to speak. Please allow me some more time. Next I welcome the postponement of collection of agriculture dues from the farmers. I request the Hon. Minister to waive the interest charges on these loans fully. Not only this Sir, except this year the State has always been experiencing severe drought conditions and therefore even the loans should be waived. At present electricity to the farmers is being provided during night. Hon. Minister may please take note of this. This is causing severe hardship to the farmers. The farmers should be provided electricity during the day time itself so that they can do their farming operations during the day time.

I would like to reveal a big scandal in the Tamil Nadu Electricity Board which is notorious for corruption. I am ready to submit all the details regarding that scandal to the Hon'ble Minister. For supply of 500 Kg. transformers one company quoted one lakh six thousand two hundred as price. Another company quoted 89 thousand eight hundred and ninety as price. But the company which quoted one lakh sixty two thousand which is a S.S.I. Company was chosen. This has resulted in more than one crore loss to the Tamil Nadu Electricity Board and a particular Accounts Member was involved in this scandal. As a reward for this malpractice, he has been given an extension of one year in service. The Hon. Minister must give an assurance that he will enquire into this matter and unearth the truth.

Lastly I would like to say that people are disenchanted with the parties which ruled

the State for the past 20 years and the people are gravitating towards the Congress Party and I am very much sure that the people will establish their rule under the dynamic leadership of Moopnar under the guidance of the Hon'ble Prime Minister Shri Rajiv Gandhi and thus will restore the golden rule of Kamraj in Tamil Nadu.

[English]

MR. DEPUTY SPEAKER: Already we have exhausted one hour. One hour is allotted for this. I would like to know whether the House wants to proceed further with this. I am having six more names in the list.

SHRI THAMPAN THOMAS (Mavelikara): How much time will the Minister require?

MR. DEPUTY SPEAKER: May be 15 minutes. And at 3.30 p.m. we will have to take up Private Members' Business also.

SHRI THAMPAN THOMAS: Please give two minutes to each Member.

MR. DEPUTY SPEAKER: Ok, let us see how we will proceed.

Shri Suresh Kurup to speak.

SHRI SURESH KURUP (Kottayam): Mr. Deputy Speaker, Sir, last January the President's rule was imposed in Tamil Nadu.

AN HON. MEMBER: Was it black January?

SHRI SURESH KURUP: It may be black January, but I said last January.

Now it is almost one year. I sincerely hope that the public opinion in Tamil Nadu and the rest of the country will force the Central Government and the ruling party to conduct elections in Tamil Nadu soon and a popular Government will be installed in the State.

Tamil Nadu, as everybody knows, has a

[Sh. Suresh Kurup]

unique record of having the longest spell of non-Congress Government in our country. Now, the Central Government is punishing the people of Tamil Nadu for this because they have imposed a proxy Congress regime through the President's rule and through the administration of the Governor in Tamil Nadu. I would like to point out to this House the dangerous game the Congress (I) is playing in Tamil Nadu. The whole administration including the Governor is being used to denigrate the earlier governments in the State and also for propagating the so-called virtues of the Congress rule. It is most unfortunate that the Governor himself indulges in this sort of propaganda. It is most unbecoming of a Governor. I was hearing the speeches of the hon. Members from the Congress party. All of them were accusing the earlier Dravidian regime. It was this same Congress party and same Central Government which bestowed Bharat Ratna upon MGR posthumously. I do not know now how they assess the rule of MGR in Tamil Nadu because all these members came to this House at the mercy of this Dravidian party. Now the Prime Minister and the Governor himself openly criticise the MGR government and also the earlier DMK government. Congress party was in alliance with this party — either of the DMK faction — for coming back to power. Now everytime the Congress leaders speak at public platforms they utter against communalist parties and the danger they pose to the country. But what is now going on in Tamil Nadu? They have already taken Muslim League into confidence and are now trying to win the Vanniyan community on communal lines. They are using these tactics in Tamil Nadu and elsewhere to come back to power.

This is going to have serious repercussions all over the country. I would like to highlight some of the serious problems being faced by the people of Tamil Nadu. The handloom industry all over the country and especially in Tamil Nadu is in crisis. Yarn is not available. The products are not

getting enough market and they are dumped all over Tamil Nadu. This is a serious problem. I think the Central Government will seriously consider this problem.

Now a word about water scarcity in Tamil Nadu which has been mentioned by my other colleagues also. Now money is included for transportation of water through lorries to the city of Madras. This is a very acute problem. Short-term measures like this will not help. Not that you are in direct control of the state and you are always propagating about the virtues of the Congress rule I would request the Government to seriously think of finding a solution to this problem. This problem can be solved if Telugu-Ganga project is implemented. So some serious initiative should come from the Government of India.

Lastly a word about Aromatics plant for which Prime Minister was supposed to lay the foundation stone during his last visit although he did not turn up there.

Now there is a strong rumour that it is going to be given to private sector. I would request the Government not to do this kind of a thing. If at all this sort of aromatic plant is going to be set up in Tamil Nadu, it should be in the public sector. With these words, I conclude.

[*Translation*]

*SHRI P.R.S. VENKATESAN (Cuddalore): Hon. Deputy Speaker, sir, I support the supplementary demands for grants for 1988-89 for Tamil Nadu. The 419.3 crores allocation is not sufficient for the development programmes of the state. Though the financial allocation is required for only 2 or 3 months, I feel it should be increased at least to 750 crores

Mr. Deputy Speaker, Sir, there is an ancient port. I made a statement under rule 377 that the ancient port in Cuddalore should be renovated and expanded. I am yet to

*Translation of the speech originally delivered in Tamil.

receive a reply from the Minister concerned to the statement I made in this regard. The ancient port was created in Robert Clive's time. I made out the reason in my statement that it is imperative to expand the Cuddalore port in view of the increasing congestion in the Madras port. In Orissa, the Gopalpur port was expanded at a cost of many crores to reduce the congestion at the Paradeep port. On the same analogy, the Cuddalore port should also be expanded.

Many chemical factories keep on springing up in the Cuddalore city. These chemical factories even at the time of application of licence do not follow the specified guidelines for pollution control. The effluents emitted by these chemical factories are required to be treated and then let into the rivers or sea as per the rules. But the chemical factories do not follow this guideline strictly. The raw chemical effluents mix with the river and sea water and thus lead to water pollution. The fishermen community are the worst affected by this. Nearly 30000 fishermen families will be affected by the untreated effluents mixing in the river and sea waters. This should be controlled. We must learn a lesson from the Bhopal gas leak disaster. It is still green in our memory .

The Govt. has permitted the setting up of the automatic telephone exchange system in Cuddalore. However, the work is being executed at a very low pace. The work at this project must be expedited.

[English]

HON. DEPUTY SPEAKER: Now you can continue your speech on Monday. I think we can take up the Private Members Business. Are you going to finish your speech within a minute? Within a minute means you can speak. I have no objection.

[Translation]

*SHRI P.R.S. VENKATESAN: They have also permitted a overseas telecommunication centre in Cuddalore. I would like to

thank the Hon. Minister concerned for this. Our long pending demand was for construction of a Railway Over-bridge. Financial constraints are being stated as a reason for not taking it up. I request the Hon. Minister to kindly consider this request. Many overhead tanks are not able to be used because even after construction, electricity connections have not been given. This should be done without any further delay. Unemployment is rampant in the State. I, therefore, request that more and more industries should be set up in the State particularly in the South Arcot district. Illicit Liquor traffic is also posing serious problem in the State. Drinking, as a social vice, must be prohibited. all efforts must be taken to control the illicit liquor trade.'

Hon. Member in the opposite benches ridiculed that our affectionate leader GK Moopanar has not faced any election so far. I would like to say with pride that our leader Shri GK Moopanar has not faced any defeat from the people. You wait and see. The day is not far when our great leader Shri GK Moopanar will be enthroned by the people and ride on the streets with pomp and glory under the dynamic leadership of our Prime Minister Shri Rajiv Gandhi. I also pay my heartfelt gratitude to the Hon. Prime Minister for implementing the Indo-SriLanka accord and electing the first Tamil Chief Minister in the Island which would carve a distinct place in the history for our Prime Minister. With these words, I conclude.

15.32 hrs.

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS—*CONTD.*

[English]

Fifty-Eighth Report

SHRI SIDHA LAL MURMU
(Mayurbhanj) : I beg to move:

"That this House do agree with the Fifty-eighth Report of the Committee on

*Translation of the speech originally delivered in Tamil.